

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 515 of 2020

IN THE MATTER OF:

Panna Pragati Infrastructure Pvt. Ltd. & Anr. ...Appellants

Versus

Amit Pareek & Ors. ...Respondents

With

Company Appeal (AT) (Insolvency) No. 516 of 2020

IN THE MATTER OF:

Panna Pragati Infrastructure Pvt. Ltd. & Anr. ...Appellants

Versus

Amit Pareek & Ors. ...Respondents

Present:

**For Appellants: Mr. Abhijeet Sinha and Ms. Soumya Dutta,
Advocates.**

For Respondents: Mr. Rajesh Gautam, Advocate for R-1 to 3.

ORDER
(Through Virtual Mode)

09.06.2020 Mr. Abhijeet Sinha, learned counsel for the Appellants submits that Committee of Creditors has not been served. Let notice be issued on Respondent No. 2 to 4. At this stage Mr. Rajesh Gautam, Advocate appearing for Respondent No. 1 submits that he also represents Respondent No. 2 & 3. There is no need to issue notice on Respondent No. 2 & 3.

In view of the submission of Mr. Rajesh Gautam, notice be issued only on Respondent No. 4. Mr. Abhijeet Sinha, learned counsel for the Appellant undertakes to serve notice on Respondent No. 4.

List these appeals 'for admission (after notice)' on **16th June, 2020** as Case No. 1.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Ms. Shreesha Merla]
Member (Technical)**

am/gc